

OFFICIAL MEMORANDUM

Sub: Courts – Civil – Proper planning of posting and disposal of cases – Preparation and publication of Special list – strict adherence to Rule 66 of A.P. Civil Rules of Practice and circular orders issued from time to time – implementation of the directions of Hon'ble High Court in Bhamidimarri Vijaya Lakshmi Vs. Uma Lakshmi in CRP No.3673 OF 2017, dated 03-11-2017 – Reports for the months of August & September, 2018 not submitted till 03-10-2018– Submission of Reports by F.N. of 04-10-2018 alongwith explanations of concerns – Regarding.

Ref: Hon'ble High Court's Circular in ROC No. 5764/OPCELL/2018 dt. 20-9-2018, District Court communicated in Dis.No.7309, dt.24-09-2018.

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Adverting to the subject and reference cited the following Judicial Officers working in the unit have not submitted the Reports for the months of August & September 2018 on or before 1st October, 2018 as per Circular reference cited, till 03.10.2018, though the circular was communicated on 24.09.2018.

Hence, the following Judicial Officers working in the unit are requested to furnish the above mentioned reports along with the explanations of Bench Clerk concerned, through the Superintendents ^{personally/} on the F.N. of 04.10.2018, so as to submit the compliance report, along with the explanations.

PRL. DISTRICT COURT, W.G., ELURU.
DATED : 03.10.2018.

PRL. DISTRICT JUDGE,
W.G., ELURU.

Swamy
3/10/18

Copy to

1. I, II, III, IV, VII & IX Addl. Dist. Judge Courts in West Godavari District.
2. Senior Civil Judge Court, Tanuku.
3. Prl. Jr. Civil Judge Court, Tanuku & Nidadavole
4. I Addl. Junior Civil Judge Court, Bhimavaram & Eluru.
5. Junior Civil Judge Courts, Chintalapudi & A.J.C.J. Court, Nidadavole.

Dis.No.7542
DT: 3-10-2018